



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.60/518/2020
(C.W.P. NO.11314/2020)**

DATED THIS THE 17th DAY OF AUGUST, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Dr. Vikas Saini, aged about 37 years, son of Sh. Nafe Singh Saini, resident of House No.751, Uttam Vihar, near New Bus Stand, Rohtak.

....Applicant

(By Advocate Sh. Sushil Jain – through video conference)

Vs.

1. State of Haryana through its Chief Secretary to Government of Haryana Civil Secretariat, Chandigarh.
2. The Additional Chief Secretary, Health Department, Haryana, Haryana Civil Secretariat, Chandigarh.
3. Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi through its Secretary.
4. Haryana Public Service Commission, Bays No.1-10, Block-B, Sector-4, Panchkula through its Secretary.

.....Respondents

(By Advocates Sh. D.S. Nalwa for respondents No.1 and 2, Sh. B.B. Sharma, for respondent No.3, Sh. Aditya Gautam for respondent No.4 – through video conference)

O R D E R (ORAL)



PER: SURESH KUMAR MONGA, MEMBER (J)

1. Sh. Sushil Jain, learned counsel for the applicant, at the very outset, stated that the applicant does not wish to pursue the present original application and, therefore, he may be permitted to withdraw the same.
2. In view of the above statement made by Sh. Jain, the Original Application is dismissed as withdrawn.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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